

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No. 6780 of 2019

Laxman Harizan

.....

..... **Petitioner**

Versus

The State of Jharkhand & Ors.

..... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner

: Mr. Awnish Shankar, Advocate

For the Respondent-State

: Mr. Shadab Bin Haque, A.C. to Sr. S.C.I

6/Dated:14/09/2020:

Heard Mr. Awnish Shankar, learned counsel for the petitioner and Mr. Sahdab Bin Haque, learned counsel for the respondent-State .

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent-State submits that although on 19.06.2020, direction was given for filing counter-affidavit but the same has not been filed as yet. He seeks further four weeks' time for filing counter-affidavit.

Time, as prayed for, is allowed.

Post the matter on 15.10.2020.

(Sanjay Kumar Dwivedi, J.)